

COURT-II

**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

Appeal No. 174 of 2013

Dated : 22nd May, 2014

**Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

In the matter of:

**Punjab State Power Corporation Ltd. ... Appellant(s)
Versus
Punjab State Electricity Regulatory Commission ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

ORDER

The learned counsel for both the parties states that both the Appeals i.e. Appeal No. 174 of 2012 and Appeal No. 174 of 2013, are being filed against the different impugned orders, and can be decided separately.

Appeal No. 174 of 2013

The learned counsel for the Appellant is directed to file his written submission in the matter by 10.6.2014 after serving copy on the other side.

In the meantime, State Commission may also file their respective written submission in the matter after serving copy on the other side.

Post the matters for further hearing on **4th July, 2014.**

**(Justice Surendra Kumar)
Judicial Member**

**(Rakesh Nath)
Technical Member**